

(TO BE PUBLISHED IN THE GAZETTE OF INDIA EXTRAORDINARY PART-1-SECTION-1)

**GOVERNMENT OF INDIA
MINISTRY OF COMMERCE & INDUSTRY
DEPARTMENT OF COMMERCE**

PUBLIC NOTICE NO. 36(RE-2002)/2002-2007

NEW DELHI : DATED : 17/09/2002.

Subject: Import of Raw Garlic against export of Garlic products under Duty Exemption Scheme.

The issue of grant of advance licences for import of raw garlic against export of garlic products has been engaging the attention of the DGFT Head office for quite some time. The matter has been examined.

2. For the notice of general public and RLAs, the Director General of Foreign Trade, in exercise of powers conferred on him under paragraph 2.4 of the Export and Import Policy 2002-2007, as notified in the Gazette of India extraordinary, part-II Section 3, Sub-section (ii) vide S.O. No. 349(E) dated 31.3.2002, here by notifies that the advance licences under para 4.7 of the Handbook of Procedures, Vol 1 (1st April, 2002 – 31st march, 2007) for import of garlic against export of garlic products shall be issued by the Regional Licensing Authorities with

- (i) prior import condition, and
- (ii) the condition that the weight of Allicin content in import and export should match with a variation of +/-2% on the basis of Chromatographic profile of import and export item.

3. The RLAs shall continue to process such applications and issue advance licences under para 4.7 of the Handbook of Procedures, Vol. 1 (1st April, 2002 – 31st march, 2007) along with the above endorsements and thereafter continue to forward the same to the ALC in the Head office as per the Policy provisions and procedures laid down for this purpose, for finalization of norms.

4. This issues in public interest.

(L. MANSINGH)
DIRECTOR GENERAL OF FOREIGN TRADE

Copy to all concerned.

By order etc.

(R. C. SAINI)
DY. DIRECTOR GENERAL OF FOREIGN TRADE
FOR DIRECTOR GENERAL OF FOREIGN TRADE